

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3896
ANSWERED ON:08.08.2002
REVIEW OF ADVOCATE ACT
MAHBOOB ZAHEDI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Law Commission of India has undertaken a study to review the Advocate Act, 1961;
- (b) whether the study, inter-alia, includes entry of foreign legal consultants and liberalization of legal practice and management; and
- (c) if so, whether this will have an adverse reflection on the legal profession and management of law firms in India?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a & b): The 15th Law Commission has undertaken the study to review the Advocates Act, 1961. A Working Paper on the subject was prepared and circulated to various concerns during 1999. The study of the subject in the Working Paper included the entry of foreign legal consultants and liberalization of legal practice and management, etc. However, the present 16th Commission is finalising the report on some of the issues taken up in the said Working Paper other than on the issue of entry of foreign legal consultants and liberalization of legal practice and management;

(c): Since the Law Commission has intimated that it is not likely to give its report on the issues concerning entry of foreign legal consultants and liberalization of legal practice and management, question of the apprehension does not arise.